

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1996
TO BE ANSWERED ON 27.07.2017

EMPLOYMENT UNDER MGNREGS

1996. SHRI NINONG ERING:
SHRI JYOTIRADITYA M. SCINDIA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the number of rural households who got 100 days of employment under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) on an average during the last three financial years and the current year till date, State/UT-wise;
- (b) the number of persons provided with employment under MGNREGS in drought and hailstorm affected areas across the country, State/UT-wise;
- (c) whether the Union Government has received representations/complaints regarding non-availability of work under MGNREGS and if so, the details thereof; and
- (d) the corrective steps taken/being taken by the Government in this regard?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a): State/UTs-wise details of households completed 100 days of employment under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during the last three years and the current year (as on 24.07.2017) is at **Annexure-I**.

(b): Details of persons provided employment under MGNREGS in drought affected areas during the last year and current year is given at **Annexure-II**.

(c) & (d): The Ministry, under MGNREGA receives complaints of irregularities including non-availability of work etc., Since the responsibility of implementation of MGNREGA is vested with the State Governments/UTs, all complaints received in the Ministry are forwarded to the concerned State Governments/UTs for taking appropriate action including investigation, as per law. Detailed instructions by way of Standard Operating Procedure (SOP) for complaint redressal have also been issued to all States/UTs. 20 States and 1 UT have formulated Grievance Redressal Rules for dealing with complaints. Steps have been taken to strengthen social audit units and appointment of Ombudsmen in the States. State specific reviews of States are also undertaken from time to time. Officers of the Ministry and National Level Monitors also visit various districts to oversee the performance of MGNREGA. The cumulative pendency of the grievances is monitored at the Ministry level. The State/UT-wise details of complaints as on CPGRAM portal is at Annexure-III.

Annexure-I referred in reply to part (a) of Lok Sabha Unstarred Question No. 1996 dated 27.07.2017.

| S. No | States | No. of households Completed 100 days of employment | | | |
|-------|----------------------|--|----------------|----------------|--------------------------|
| | | 2014-15 | 2015-16 | 2016-17 | 2017-18 as on 24.07.2017 |
| 1 | ANDHRA PRADESH | 382545 | 588822 | 580598 | 134394 |
| 2 | ARUNACHAL PRADESH | 41 | 1923 | 46 | 0 |
| 3 | ASSAM | 10449 | 42233 | 11506 | 687 |
| 4 | BIHAR | 30567 | 57954 | 14762 | 2332 |
| 5 | CHHATTISGARH | 48087 | 242579 | 172906 | 37831 |
| 6 | GOA | 104 | 21 | 33 | 0 |
| 7 | GUJARAT | 16473 | 19240 | 8244 | 1494 |
| 8 | HARYANA | 5407 | 3597 | 2460 | 76 |
| 9 | HIMACHAL PRADESH | 21576 | 20390 | 11119 | 183 |
| 10 | JAMMU AND KASHMIR | 7858 | 34713 | 35801 | 629 |
| 11 | JHARKHAND | 82412 | 174276 | 37162 | 2144 |
| 12 | KARNATAKA | 41315 | 132977 | 196757 | 2395 |
| 13 | KERALA | 98648 | 165988 | 113188 | 17 |
| 14 | MADHYA PRADESH | 158776 | 225502 | 141045 | 4053 |
| 15 | MAHARASHTRA | 165378 | 218421 | 167855 | 47720 |
| 16 | MANIPUR | 44 | 1 | 3 | 0 |
| 17 | MEGHALAYA | 32506 | 48785 | 86492 | 52 |
| 18 | MIZORAM | 0 | 0 | 56528 | 0 |
| 19 | NAGALAND | 7 | 1468 | 182 | 0 |
| 20 | ODISHA | 82022 | 197460 | 35854 | 2190 |
| 21 | PUNJAB | 2037 | 7480 | 3511 | 116 |
| 22 | RAJASTHAN | 281273 | 468700 | 427308 | 2680 |
| 23 | SIKKIM | 3293 | 9732 | 8442 | 38 |
| 24 | TAMIL NADU | 333005 | 846347 | 1320697 | 4091 |
| 25 | TELANGANA | 160281 | 417861 | 174232 | 78318 |
| 26 | TRIPURA | 251444 | 304864 | 116620 | 28 |
| 27 | UTTAR PRADESH | 109772 | 185779 | 41571 | 921 |
| 28 | UTTARAKHAND | 7665 | 19917 | 25571 | 367 |
| 29 | WEST BENGAL | 158066 | 410721 | 199725 | 15809 |
| 30 | ANDAMAN AND NICOBAR | 942 | 204 | 342 | 3 |
| 31 | DADRA & NAGAR HAVELI | 0 | 0 | 0 | 0 |
| 32 | DAMAN & DIU | 0 | 0 | 0 | 0 |
| 33 | LAKSHADWEEP | 4 | 3 | 0 | 0 |
| 34 | PUDUCHERRY | 0 | 6 | 0 | 0 |
| | Total | 2491997 | 4847964 | 3990560 | 338568 |

Annexure-II referred in reply to part (b) of Lok Sabha Unstarred Question No. 1996 dated 27.07.2017.

Number of persons provided employment

(In lakh)

| S. No. | States | 2016-17 |
|---------------------------------|----------------|----------------|
| 1 | ANDHRA PRADESH | 65.21 |
| 2 | KARNATAKA | 44.22 |
| 3 | MADHYA PRADESH | 52.06 |
| 4 | RAJASTHAN | 66.53 |
| 5 | TAMIL NADU | 76.16 |
| 6 | UTTAR PRADESH | 62.61 |
| 7 | UTTARAKHAND | 7.06 |
| 2017-18 as on 24.07.2017 | | |
| 1 | KERALA | 4.25 |
| 2 | PUDUCHERRY | 0.33 |

**Annexure-III referred in reply to parts (c)&(d) of Lok Sabha
Unstarred Question No. 1996 dated 27.07.2017.**

Status of pending complaints as on CPGRAM portal

| S.No. | States | Number of complaints |
|--------------|-------------------|-----------------------------|
| 1 | Punjab | 1 |
| 2 | Uttar Pradesh | 110 |
| 3 | Gujarat | 2 |
| 4 | Himachal Pradesh | 4 |
| 5 | Nagaland | 1 |
| 6 | Uttarakhand | 8 |
| 7 | Jammu and Kashmir | 12 |
| 8 | Karnataka | 24 |
| 9 | Meghalaya | 2 |
| 10 | Madhya Pradesh | 28 |
| 11 | Rajasthan | 28 |
| 12 | Tripura | 6 |
| 13 | Bihar | 36 |
| 14 | Chhattisgarh | 12 |
| 15 | Maharashtra | 9 |
| 16 | West Bengal | 18 |
| 17 | Haryana | 12 |
| 18 | Jharkhand | 12 |
| 19 | Mizoram | 1 |
| 20 | Tamil Nadu | 30 |
| 21 | Andhra Pradesh | 14 |
| 22 | Odisha | 7 |
| 23 | Assam | 30 |
| 24 | Kerala | 48 |
| | TOTAL | 455 |